

**Delay in service to passengers at
Delhi Airport**

368. SHRI MOHANBHAI PATEL :
Will the Minister of CIVIL AVIATION
be pleased to state :

(a) whether a survey has been conducted by the International Airports Authority of India at Indira Gandhi Airport Terminal-2 for checking the delay of service for passengers at different stages;

(b) if so, the broad outlines of the report of the survey so conducted; and

(c) the steps taken or proposed to be taken to provide better service to passengers who have to wait for longer period to clear all formalities ?

THE MINISTER OF STATE OF THE
MINISTRY OF CIVIL AVIATION (SHRI
JAGDISH TYTLER) : (a) Yes, Sir. A Time
Motion Survey was conducted from 5th to
12th July, 86 of international passengers at
Indira Gandhi International Airport.

(b) The survey reveals that on an average, an arriving international passengers takes 129 minutes for being cleared through all the processing points in the case of Red Channel and 68 minutes in the case of Green Channel. The survey indicates that a longer time is required to clear passengers who arrive from Gulf, Singapore, Honkong etc. with lots of dutiable items compared to passengers from European countries. In the case of international departures, the average time taken after a passenger checks in till he goes to the security hold area was found to be 69 minutes.

(c) The Customs and Immigration Authorities have been requested to man more counters to facilitate early clearance of passengers.

[Translation]

News item Captioned 'Her Sal
Badete hain 17 lakh Viklang

369. SHRI SARFARAZ AHMAD :
SHRI VILAS MUTTEMWAR :

Will the Minister of HEALTH AND
FAMILY WELFARE be pleased to state :

(a) whether his attention has been drawn to the news item published in Janasatta dated 29 September, 1986 under the caption "Her Sal Badete Hain 17 lakh Viklang";

(b) the estimated number of handicapped persons in the country at present; and

(c) the arrangements made by the Department of Health to ensure that children are not born handicapped and the time by which it is likely to produce results ?

THE MINISTER OF STATE IN
THE DEPARTMENT OF HEALTH IN
THE MINISTRY OF HEALTH AND
FAMILY WELFARE (KUMARI SAROJ
KHAPARDE) : (a) Yes, Sir.

(b) No Country-wide data is available to indicate the exact extent of handicapped persons. According to a survey conducted by the National Sample Survey in 1981 it was estimated that there were about 12 million persons having at least one or other disabilities at that point of time.

(c) Prevention of birth defects leading to handicaps receives significant support from general MCH measures taken by the government which include provision of good ante-natal care, delivery by a trained birth attendant, improving the nutritional status of the mother, prophylaxis against nutritional anemia etc. These measures are expected to produce a perceptible impact over a period of 5-10 years.

[English]

**Storage of coking coal and imported
chemicals at Visakhapatnam port
Causing pollution**

370. SHRI BHATTAM SRIRAMA
MURTY : Will the Minister of SURFACE
TRANSPORT be pleased to state :

(a) whether the proposal for using the cargo berth in the outer harbour at Visakhapatnam for unloading the coking coal which is proposed to be transported by the exist-

ing conveyor belt and stacked in front of the Port Administrative Office will be posing enormous problem of pollution;

(b) whether it is also proposed to provide for massive storage of imported ammonia and phosphoric acid in the inner harbour which may cause great pollution problem; and

(c) whether the question of avoiding the handling of enormous quantities of coking coal and its transport to the residential areas and Naval Base is proposed to be considered ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) A proposal for using the general cargo berth for handling coking coal has been received and this proposal will be subject to clearance by the concerned agencies in the State for pollution control.

(b) An area of 2.75 hectares in inner harbour has been allotted to Godavari Fertilizers and Chemicals Limited for storage of ammonia and phosphoric acid after obtaining clearance from the Andhra Pradesh Pollution Control Board.

(c) It will not be possible for the port to avoid the handling of coking coal. Such handling with adequate safeguards against pollution will minimise the possibility of injury to public health.

Grievance redressal system at AIIMS

371. DR. G. VIJAYA RAMA RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a new grievance redressal system is being created at AIIMS, New Delhi; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) Yes Sir,

(b) The Institute has constituted a Grievances Committee consisting of five members with Prof. B. Ramachandra Rao, Member of Parliament, as Chairman to deal with public grievances in regard to treatment at the Hospital attached to the Institute. The Committee is also expected to suggest corrective measures for further improvement of the patient care services.

Navodaya Schools in Timal Nadu

372. SHRI N. DENNIS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of places where Navodaya Schools are proposed to be opened in Timal Nadu State; and

(b) the grounds on which these places were selected ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) Locations for Navodaya Vidyalayas in Tamil Nadu State have not so far been decided. Under the scheme for establishment of Navodaya Vidyalayas it is proposed to set up one Navodaya Vidyalaya in every district of all the States/UTs in the country during the 7th Five Year Plan.

(b) Does not arise.

Recovery of loans from shipping companies

374. SHRI H. N. NANJE GOWDA : SHRI G. S. BASAVARAJU :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Government are concerned over the mounting arrears from defaulting shipping companies;

(b) if so, whether in view of the low recovery of loans. Government are contemplating certain legislative measures for speedier and effective recoveries;